

1.

HIGH COURT OF MADHYA PRADESH, JABALPUR

ORDER

No. 144 /Confdl./2015

Dated 10.02.2015

11-2-69/2011 (Pt:5)
The/Madhya Pradesh State Judicial Academy, High Court of Madhya Pradesh, Jabalpur is going to conduct Specialised Training Programmes at other Institutes for Judicial Officers of the District Courts in pursuance of the Guidelines of the Government of India for release and utilization of Grant-in-aid recommended by 13th Finance Commission (FC-XIII).

Following Judicial Officers whose names have been mentioned in the endorsement will participate in the ***Customised Management Development Programme*** at Indian Institute of Management, Indore scheduled to be held from **19th-21st February, 2015**.

The District & Sessions Judge, Indore has been provided with necessary budget to meet all the expenses incurred in organizing this training programme vide Registry Memorandum No. C/652 dated 10.02.2015

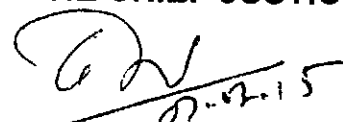
(1) Arrangements for board & lodging and local conveyance (pick and drop vehicles from Airport/Railway Station/ to campus for the participant Judicial Officers shall be made by Indian Institute of Management, Indore.

The District & Sessions Judge, Indore is directed to:

- (i) Depute one Judicial Officer for overseeing all the arrangements of this training programme as also to coordinate with the IIM, Indore.
- (ii) Intimate all participant Judicial Officers about their place of stay, local conveyance etc.
- (iii) Contact the Chairman, Indian Institute of Management, Indore for further necessary details. Tel: (O) 0731-2439752, & 0731-2439750.

The District & Sessions Judge, Indore and one Judicial Officer deputed for overseeing the arrangements shall be paid an honorarium (@ Rs. 1500/- for District Judge and Rs. 1000/- for one deputed Judicial Officer).

BY ORDER OF HON'BLE THE CHIEF JUSTICE



(VED PRAKASH)
REGISTRAR GENERAL

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Endt. No. 145 /Confdl./2015
11-2-69/2011 (pt:5).

Dated..10.02, 2015


Copy forwarded to:-

1. The Principal Secretary, Government of M.P., Law & Legislative Affairs Department, Vindhyachal Bhawan, Bhopal.
- 2.
1. Shri Sanjeev Sudhakar Kalgaonkar, I A.D.J., Bhopal.
2. Shri Rajvardhan Gupta, II ADJ, Morena
3. Shri Ramkumar Choubey, IX A.D.J., Bhopal.
4. Shri Vinod Kumar, II A.D.J., Rewa.
5. Shri Virendra Singh Rajput, I A.D.J., Harda.
6. Shri Rajeev Kumar Singh, III A.D.J., Sidhi.
7. Shri Ashutosh Shukla, XVIII CJ CL I., Indore.
8. Shri Kishore Kumar Mishra, VII CJ CL I, Satna
9. Shri Ashutosh Agrawal, ^{AJ to} CJ CL I, Sihora, Distt. Jabalpur
10. Shri Rakesh Bansal, II AJ to I CJ CL I, Gwalior.
11. Shri Praveen Shivhare, XXVII CJ CL I, Indore.
12. Shri Vandan Mehta, II AJ to I CJ CL I, Sehore.
13. Shri Sanjay Kumar Gupta (Jr.), CJ CL I, Harsud, Distt. Khandwa
14. Shri Amar Goel, VI CJ CL II, Gwalior
15. Shri Bharat Kumar Vyas, I CJ CL II, Barwah Distt. Mandleshwar.
16. Shri Abdullah Ahmed, I CJ CL II, Jabalpur.
17. Smt. Tripti Pandey, V CJ CL II, Shahdol.
18. Ms. Ritu Chouhan, II CJ CL II, Betul.
19. Smt. Namita Dwivedi, III CJ CL II, Tikamgarh.
20. Smt. Ritushree Gupta, V AJ to I CJ CL II, Dhar

with a direction to participate in the **Indian Institute of Management, Indore** scheduled to be held from **19th-21st February, 2015**. The participant Judicial Officers should report at **8.00 a.m. sharp on 19th February, 2015** to the **Indian Institute of Management, Indore**.

3. The participant Judicial Officers are directed to send their travel plans to the **Indian Institute of Management, Indore** at least three working days prior to the commencement date of the programme
4. The T.A./D.A of the participant Judicial Officers (**except from District Indore**) shall be reimbursed from the concerned DJ for which an amount of Rs 5000/- per candidate has been allocated.

5. During the training, tea, breakfast, lunch and dinner shall be provided by the Indian Institute of Management, Indore.
6. The participant Judicial Officers shall be provided with accommodation at IIM, Indore as well as vehicular facility for to & fro journey from Airport/Railway Station to campus.
7. The officers nominated are directed to arrange their Board Diaries in such a manner that no case is listed on the dates, on which they are directed to attend this training. If, cases have already been fixed for the said dates, summons should not be issued and if summons are issued, the parties should be informed about the change in dates.
8. The participant Judicial Officers should not seek any adjustment or exemption unless it is a case of *vis-major*. In case, any participant Judicial Officer makes representation for adjustment or exemption, the District & Sessions Judge from whose district such representation is made may provisionally nominate a suitable Judicial Officer of the same cadre as replacement and allow him/her to participate in the training programme in place of the officer seeking adjustment/exemption with prior intimation to this Registry as well as to Director, MPSJA, Jabalpur.
9. After completing the Training, the participant Judicial Officers are requested to intimate the Registry about their participation.
10. District and Sessions Judge, **Bhopal/ Morena /Rewa/ Harda/ Sidhi/ Indore/Satna/Jabalpur/ Gwalior / Sehore/ Khandwa/ Mandleshwar/ Shahdol/ Betul/ Tikamgarh/ Dhar** for information. You are further requested to send confirmation of receiving of this communication immediately, by fax.
11. The Chairman, Indian Institute of Management, Indore, for information & necessary action.
12. The Member Secretary, MPSSA, Jabalpur for information.
13. The Director, MPSJA, Jabalpur for information and necessary action.


(VED PRAKASH)
REGISTRAR GENERAL

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